



ITEM NO.31

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6561/2023

(Arising out of impugned final judgment and order dated 06-04-2023 in BA No. 3590/2022 passed by the High Court Of Delhi At New Delhi)

SATYENDAR KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 104030/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT) (IA No. 104033/2023 - EXEMPTION FROM FILING O.T.) (IA No. 104311/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES) (IA No. 104038/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 26-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
(VACATION BENCH)

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. N. Hari Haran, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Abhinav Jain, Adv.
Ms. Honey Kumbhat, Adv.
Mr. Rajat Jain, Adv.
Mr. Siddhant Sahay, Adv.
Mr. Siddharth Yadav, Adv.
Mr. Shadan Farasat, Adv.
Ms. Warisha Farasat, Adv.
Mohd. Irshad, Adv.
Mr. Vaibhav Yadav, Adv.

For Respondent(s) Mr. S. V. Raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Rajat Nair, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel has pressed the application for grant

of interim bail looking to the weight loss and medical condition of the petitioner. The Report of the G.B. Pant Institute of Post Graduate Medical Education and Research, New Delhi, dated 04.05.2023 has been pressed before us for consideration.

The Additional Solicitor General representing Enforcement Directorate opposed such prayer and pressed upon for independent medical examination before All India Institute of Medical Sciences [AIIMS].

After hearing learned counsel for the parties, at present there is no reason to disbelieve the Report of G.B. Pant Institute of Post Graduate Medical Education and Research. We think it appropriate that the citizen is having a right to take treatment of his choice, at his own expenses, in a private hospital.

Therefore, we deem it appropriate to release the petitioner on interim bail on medical grounds for a limited period of six weeks.

Until the next date of listing, the petitioner be released on interim bail on medical grounds, on such terms and conditions as may be imposed by the trial court, with additional conditions viz :-

(i) That the petitioner shall not influence and meet with any of the witnesses, which is scheduled in the witness list;

(ii) he shall not leave the area of National Capital Region (NCR) without leave of the trial court;

(iii) During the interim bail, all the relevant treatment papers and prognosis at such treatment shall be produced before this Court.

(iv) The petitioner shall refrain himself to appear before Print

or Electronic Media or any social media platform to give any statement on any issue during the interim bail.

Re-list the matter for further orders on 10.07.2023.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER